

Shri S. M. Banerjee: What is the number of clinics in U.P.?

Mr. Speaker: Leave alone U.P.; when an hon. Member once becomes a Member of Parliament, the whole of India is his constituency.

Shri S. M. Banerjee: The incidence is high.

Mr. Speaker: He may write these details to the hon. Minister.

Dr. Sushila Nayar: May I know if the Government of India has worked out any pattern of operation for all these clinics all over India towards the promotion of control of the disease?

Shri Karmarkar: So far as these T.E. Clinics are concerned, there is a pattern worked out and the idea is for the establishment of 200 new T.E. clinics and for upgrading about 100 existing clinics during the Second Plan and the Plan provides about Rs. 127.5 lakhs. We have asked various Governments to make suggestions and in accordance with the suggestions made we have agreed to distribute sixty sets of apparatus to sixty clinics in 1957-58.

Road Transport

*1100. **Shri Sanganna:** Will the Minister of Transport and Communications be pleased to state:

(a) whether the Government of India have evolved a National Policy for transport in order to develop the road transport; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). The question of evolving a National Policy in regard to the development of different means of transport, including road transport, is under active consideration of the Government of India.

Shri Sanganna: May I know whether the foreign exchange position has any diminutive effect on the road programme in the country?

Shri Raj Bahadur: The foreign exchange problem has got some effect on the development or evolution of the transport policy in so far as we have to buy motor parts or parts of other vehicles from foreign countries.

Shri Sanganna: What is the position of the road programme in the re-phased plan of the Second Plan? I want to know the position of the road programme in the Second Plan as it is re-phased now.

Shri Raj Bahadur: The question pertains to the evolution, formulation and declaration of a national transport policy. In regard to the question about allocations in the Second Plan, I think the allocations are to the tune of Rs. 286 crores; I am speaking from memory and subject to correction.

Misbehaviour of Railway Police

*1103. **Shri Halder:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a Police Officer of Sealdah Railway Police who was travelling with a third class ticket in a first class compartment of Up Lakshmi Kantapur local between Ballyganj and Sealdah was caught by two Travelling Ticket Inspectors of Sealdah Division on the morning of the 2nd July, 1958;

(b) whether the said Police Officer escaped from the Station Master's room with the help of other policemen;

(c) whether the same Police Officer arrested those ticket checkers in the evening and locked them up, until the Divisional Commercial Superintendent of Railway arranged bail for them; and

(d) if so, what steps have been taken against the Police Officer?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) to (c). Yes, there was an incident of this nature on the 2nd July 1958. The Police Officer, however, left the Station Master's office after paying the excess charges due. Also the Travelling Ticket Examiners were arrested by another Police Officer.

(d) The case is under investigation by the Superintendent of Government Railway Police, Sealdah.

Shri Halder: May I know if any other police officer has been fined or punished for travelling in a higher class with a third class ticket or for travelling in the train without ticket or misbehaviour during this period?

Shri Shah Nawaz Khan: I could not hear him properly.

Mr. Speaker: I am trying to find out whether this general question arises out of this specific question. He asks if he has come across police officers travelling without tickets or travelling in a higher class with third class tickets.

Shri Shah Nawaz Khan: Sometimes some cases do come to our notice and in this particular case, the police officer was travelling in a higher class with a lower class ticket.

Mr. Speaker: Next question.

Shri Prabhat Kar: I want to ask a question relating to this. After the police officer paid the excess amount, the railway officials were called into the thana by the higher police officer and were remanded to custody. Is it a fact and if so, is it because the police officer was made to pay the excess amount?

Shri Shah Nawaz Khan: We have so far been able to get the version from the railway sources only. I stated the railway version of it. The matter is under police investigation. What actually happened is this. The travelling examiners found a police officer holding a third class pass travelling in the first class compartment. They charged him excess fare and he tried to run away and then when he was being taken to the station master's office, he tried to assault the ticket examiners. Then the public luckily came this time to the rescue of the Railway people and he was charged excess fare. In the evening, when these ticket examiners were going off duty, they were arrested by the police and taken to the thana. Then the Divisional Superintendent and the Chief

Commercial Superintendent contacted the Deputy Inspector-General of Police to release these people on bail. The whole question is now being investigated by the Superintendent of Police and we are awaiting his report.

Shri Kanga: How is it that this case has not been placed before any Magistrate and it is still being investigated? He says it is already two months.

Mr. Speaker: Has the police officer been charge-sheeted?

Shri Shah Nawaz Khan: The matter is being investigated by the Superintendent of Police.

Mr. Speaker: Which railway official will work under these conditions? I do not want to intercede in these matters but this is not the first time. On a prior occasion, we came to know that when somebody was travelling in a compartment, a police officer got into the compartment and when he was asked to get out, he began to beat and he went on like this. With respect to these matters, there is no safety for those officers who are working in the railways or in the stations. None of them will do anything if things are allowed to happen like this. The other day a question was put; there was some looting on some way-side station and the hon. Minister, when asked, said that it was a matter of law and order. It is not a matter of law and order so far as the railway line is concerned. The station master's safety is first the consideration of the Centre. Here it is our property. I am really surprised that no protection is given to these people. For three months the matter is left in the hands of the local police. The hon. Ministers should have no hesitation in appointing officers while such matters have not been taken notice by others. This case is not the first or the second. There has been the first, second, third and so on. I will allow any amount of discussion so far as this matter is concerned. It concerns the security of the passengers, of the other persons, of the station masters and so on. There is no safety.

It ought not to be considered that I am giving a general lecture on this matter but again and again these matters come to our notice because it is a Central subject and we are extremely concerned over this matter... (Interruptions.)

Shri Jadhav: I want some very important information.

Mr. Speaker: I have given sufficient information. Next question.

Postal Circle, Mysore

*1104. **Shri Joachim Alva:** Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 212 on the 17th February, 1958; and state:

(a) whether the question of the formation of a new postal and telegraphic administrative circle for the Mysore State has since been considered; and

(b) if so, the decision taken thereon?

The Minister of Transport and Communications (Shri S. K. Patil): (a) and (b). The matter is now under examination.

Shri Joachim Alva: Has not the P. & T. Department got separate circles for separate States after the States were reorganised?

Shri S. K. Patil: No; it has not yet been done.

Shri Joachim Alva: Is the hon. Minister aware of the great inconvenience caused by making a reference to the Madras Circle with regard to the part of the State and to the Bombay Circle with regard to another part of the State?

Shri S. K. Patil: The whole case, Sir, is one of rationalisation, and we have been thinking as to what should ultimately be done; whether we should follow the "one State one circle" policy or make other zonal system arrangement whichever is convenient. All that matter is under consideration.

Shri Basappa: May I know whether the Government of Mysore has said

anything in this matter, and whether they have recommended the formation of the circle?

Shri S. K. Patil: The Government of Mysore are very keen that they should have a circle for themselves, and they are justified in their keenness. We are considering it in a very helpful and considerate manner.

Shri Ramanathan Chettiar: May I know whether postal circles would be formed on a linguistic basis?

Shri S. K. Patil: I do not think postal circles would be formed on a linguistic basis.

Shri Achar: May I know when we can expect a decision on this?

Shri S. K. Patil: I had a meeting with the Chief Minister only this morning. I put our difficulties before him, whether in the matter of accommodation and other requirements which are necessary he would help us. He has promised that. That solves a very great obstacle in our way, and we expect a decision pretty quickly.

श्री भक्त बर्दान : जहाँ तक मुझे याद है, दो वर्ष पहले माननीय श्री जगजीवन राम जी ने यह आश्वासन दिया था कि राज्यों के पुनर्गठन के बाद इन मंडलों के बारे में फिर से विचार किया जाएगा। मैं जानना चाहता हूँ कि इस मामले में इनकी देरी क्यों हो रही है तथा शीघ्रता पूर्वक निर्णय क्यों नहीं किया जा रहा है ?

श्री स० का० पाटिल : यह कोई मीठा साधा सवाल नहीं है। प्रलय में एक सर्किल बनाने के लिए बहुत कुछ करना पड़ता है। ऐसी बात नहीं है कि एक निगिस्टिक स्टेट बनी, इसलिए सर्किल बनना चाहिए। हम देख रहे हैं उस दृष्टि में तथा दूसरी रीति से भी कि जोनल सिस्टम या कोई और दूसरा सिस्टम अच्छा होगा। बूकि मंजूर प्राविस बड़ा है, इसलिए कुछ न कुछ उसके लिए करना चाहिए वह दूसरी बात है।